

**Take over of Vijaya Mohini Mills
Ltd., Trivandrum and Parvathi
Mills Ltd., Quilon**

388. SHRIMATI BHARGAVI THAN-KAPPAN : Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether proposals have been received from the Government of Kerala regarding taking over and reopening of the Vijaya Mohini Mills Ltd., Trivandrum and Parvathi Mills Ltd., Quilon;

(b) if so, the main features thereof; and

(c) the concrete steps taken by Government for taking over and reopening of these two mills ?

THE MINISTER OF FOREIGN TRADE (SHRI L. N. MISHRA) : (a) and (b). The Government of Kerala suggested investigation into the affairs of these two mills, under the Industries (Development & Regulation) Act, 1951. They also suggested take over the managements of these mills, under the aforesaid Act, if Investigation Committee came to such a conclusion.

(c) An Investigation Committee, under the aforesaid Act, has already been appointed to enquire into the affairs of both the mills. The reports of the Committee are still awaited. However, both the undertakings are reported to be working at present.

**Availability of Water for Crop under
Major Irrigation Projects
in Punjab**

389. SHRI P. NARASIMHA REDDY : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether Government are aware that as indicated in a recent study made in Punjab, less than 40 percent of the water let out at the canal head under major irrigation projects is available for crop, the balance being lost or wasted; and

(b) the steps proposed to remedy this situation and secure optimum utilisation ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI B. N. KUREEL) : (a) and (b). There are losses in the Canal System and cultivator's water courses through absorption and evaporation etc. These losses are unavoidable and are considerable when the Canal System and water courses are unlined.

The remedy to reduce these losses lies in lining of the irrigation channels for which the State Governments have been advised.

**Report of the Law Commission on
the Appellate Jurisdiction of
the Supreme Court**

390. SHRI P. NARASIMHA REDDY : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether the Law Commission has submitted to Government its report dealing with the appellate jurisdiction of the Supreme Court;

(b) if so, the main features thereof; and

(c) the steps contemplated in accordance with the said Report ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI NITIRAJ SINGH CHAUDHARY) :

(a) Yes Sir.

(b) The Law Commission has suggested to delete clauses (a) & (b) of Article 133 (1) of the Constitution because ordinary litigation should end at the High Court stage and only exception circumstances would justify recourse to the Supreme Court.

(c) Necessary steps in this regard would be taken after the recommendations of the Law Commission have been examined by the Government.